

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Shoaib Khan
FIR No. : 358/16P
PS. : Ranjit Singh
U/s : 376 IPC

THROUGH CISCO WEB EX

13.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh Javed Ali and Sh. Akash, Ld. Counsels for the
accused/applicant.
Accused produced from Central Jail.
Ms. Aarti Pandey Ld. Counsel from DCW with complainant.

Arguments on behalf of accused heard from 11:15 till 12:00
noon.

Put up for further arguments at 12:30pm.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 13.07.2020

At 12:30 pm.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh Javed Ali and Sh. Akash, Ld. Counsels for the
accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.

Further arguments heard from 12:30 pm to 1:00 pm. Put up
at 2:00 for remaining arguments.

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 13.07.2020

At 2:00 pm.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh Javed Ali and Sh. Akash, Ld. Counsels for the
accused/applicant.

Accused produced from Central Jail No 1

Ms. Aarti Pandey Ld. Counsel from DCW with complainant.

Remaining arguments on behalf of the accused heard from

2:00pm to 2:45pm. Put up for further arguments at 3:00

pm.

(Ankur Jain)

ASJ (SFTC-01) West

Delhi: 13.07.2020

At 3:00 pm.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.

Sh Javed Ali and Sh. Akash, Ld. Counsels for the
accused/applicant.

Ms. Aarti Pandey Ld. Counsel from DCW.

Arguments on behalf of accused concluded. Part rebuttal

arguments on behalf of the State heard.

Put up for further rebuttal arguments on behalf of the State

on **15.07.2020**. till then accused is remanded to JC

The Jail Superintendent is directed to ensure that accused

be produced through CISCO Web-Ex on **15.07.2020**.

Ahlmad is directed to share the link with the concerned Jail

Superintendent.

(Ankur Jain)

ASJ (SFTC-01) West

Delhi: 13.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pintu Verma
FIR No. 23/18
PS. : Hari Nagar
U/s: 342/323/376(d)/506/370/34 IPC


THROUGH CISCO WEB EX

13.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Vinay Kumar, Ld. Counsel for the
accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Vaibhav Sinha, Ld. Counsel for the complainant.

The complaint sent by the complainant against the accused has been received by this court through Whats-App. Copy of the same was supplied to the counsel for the accused.

Ld. Counsel for the accused submits that in fact the complainant was also trying to contact the accused and he has also given a complaint. Copy of the same has been received by this court and the same has been supplied to the counsel for the complainant.

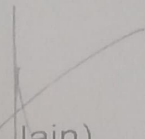

The complainant
has also given a
complaint.

Notice was issued to the SHO PS Hari Nagar to file the status report but till date the same has not been filed.

Let fresh notice be issued to the concerned SHO/IO for filing the report with respect to the action, if any, taken on the complaint made by the prosecutrix.

Put up on **30.07.2020**.

Till then interim bail of the accused stands extended.


(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 13.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Ajay @ Aju & Ors.
FIR No. : 279/17
PS. : Kirti Nagar
U/s: 328/342/365/376(d)/506 IPC

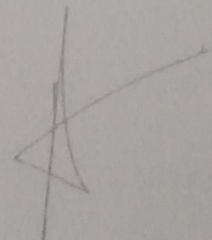
THROUGH CISCO WEB EX

13.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh Satish Chandra, Ld. Counsel for the
accused/applicant. Pawan Saini
Ms. Aarti Pandey Ld. Counsel from DCW. (through
Cisco Web Ex).

IO has sent whats-app that she has been
quarantined as she has tested positive for Covid-19

Ld. Counsel for the accused/accused submits
that next date of surgery could not be given by the
doctor as there were too many Corona Virus patients in
the hospital. He submits that he may be granted liberty
to withdraw the present bail application and file the
same afresh as and when the date of surgery is given.



The counsel for the accused/applicant is directed to send an E-mail in this regard. In view of the submission so made, the present bail application is dismissed as withdrawn with liberty to file afresh.

Accused is directed to file fresh bail application, if any at least a week before the date of surgery so that the same can be verified.

In these circumstances, present application stands dismissed as withdrawn with liberty as prayed.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 13.07.2020